

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2706  
ANSWERED ON:17.08.2011  
OBJECTION BY PRIVATE INSTITUTIONS ON RTE ACT  
Ju Dev Shri Dilip Singh

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether private aided and unaided educational institutions have raised objections in the implementation of the Right to Education Act, 2009;
- (b) if so, the details thereof; and
- (c) the action taken/being taken by the Government to resolve the said objections?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(Dr. D. PURANDESWARI)

(a) to (c): Some private aided and unaided schools have filed Writs in different Courts challenging various provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Central Government has taken appropriate steps to protect the interest of Union of India in the matter. The Central Government has also issued Guidelines to enable schools, etc. to fulfill their obligations under the RTE Act